

[English]

**Monitoring authority for various schemes**

2636. SHRI HUSSAIN DALWAI: Will the Minister of PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether any monitoring authority has been established by Government to monitor and supervise the implementation of various schemes that are implemented by various Ministries of the Government;

(b) whether every Ministry has such independent monitoring authority of its own working under the direct supervision of the Ministry concerned;

(c) if not, what is the modus operandi of such monitoring authority; and

(d) if so, its method of working?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI SUKH RAM): (a) Although no single authority has been set up to monitor and supervise the implementation of all the various schemes being implemented by the Ministries of the Central Government, the Ministry of Programme Implementation has been assigned the following tasks: (i) The monitoring of the 20-Point Programme in 32 States and Union Territories; (ii) The monitoring of the performance of certain important infrastructural sectors such as Power, Coal, Steel, Railways, Shipping and Ports, Tele-communication, Fertilizer, Petroleum and Cement, and (iii) The monitoring of the implementation of all Central Sector Projects costing over Rs. 20 crores each.

(b) to (d). While the concerned Central Ministries involved in the implementation of these programmes and projects have also set up their own arrangements for the monitoring of items, under their respective charge, the Ministry of Programme

Implementation conducts overall monitoring of these programmes, projects and performance of the infrastructure sectors. This is done through a system whereby input reports are received from the concerned authorities, processed in the Ministry and output reports are sent to Prime Minister's Office, Cabinet Secretariat and other agencies of the Government.

**Orders on payment of family pension to widows of officers of All India Services**

2637 SHRI N. DENNIS: Will the PRIME MINISTER be pleased to state:

(a) whether Government have since issued orders regarding the payment of family pension to the widows of the officers belonging to the All India Services including the erstwhile Indian Service of Engineers;

(b) if so, whether a copy thereof be laid on the Table; and

(c) if not, how long will it take to issue the same?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) to (c). Families of All India Services Officers, including the erstwhile Indian Service of Engineers, who were not eligible for the payment of family pension under rule 22B of All India Services (DCRB) Rules, 1958, have been sanctioned family pension w.e.f. 22.9.1977 vide Department of Personnel and Training letter No. 25011/19/85-AIS(II), dated 23.7.1985, a copy of which is given in Statement I. [Placed in Library See No LT-4640/87]

The quantum of family pension has since been revised w.e.f. 1.1.1986 in pursuance of the recommendation made by the 4th Central Pay Commission vide Department of Pension & Pensioner's Welfare